## <u>Crl.O.P.No.17807 of 2023</u> and Crl.M.P.No.11717 of 2023



## **N.ANAND VENKATESH, J**

Mr.A.Damodaran, learned Additional Public Prosecutor takes notice for the first respondent. Notice to the second respondent returnable by eight weeks. Private notice is also permitted.

2. Prima facie case is made out and there shall be an order of interim stay pending disposal of the Criminal Original Petition.

3. Post the matter after eight weeks.

14.08.2023

grs